



Government of Jammu and Kashmir  
Department of Law, Justice and Parliamentary Affairs.  
(Judicial Administration Section) Civil Secretariat  
Jammu/Srinagar.

Notification  
Jammu, the 18<sup>th</sup> of April, 2018

**SRO 180**.- In exercise of the powers conferred by sub-section (1) of section 492 of the Code of Criminal Procedure, Samvat, 1989 and in supersession of notification SRO 55 dated 01-02-2018, the Government hereby appoint Shri Ishfaq Bukhari, Advocate as Additional Public Prosecutor for the Court of Additional District and Sessions Judge, Rajouri for a period of one year on terms and conditions as laid down in Government Order No No 1907 -LD (A) of 2015 dated 22-06-2015.

By order of the Government of Jammu and Kashmir

Sd/-

(Abdul Majid Bhat)

Secretary to Government

Dated 18 -04-2018.

NO LD(A) 2009/52-II

Copy to the:-

- 1 Ld Advocate General, J&K, Jammu
- 2 Director General of Police, J&K Jammu
- 3 Principal Secretary to Government, Home Department
- 4 Principal District and Sessions Judge, Rajouri
- 5 Additional District and Sessions Judge, Rajouri
- 6 Deputy Commissioner, Rajouri
- 7 Director Litigation, Jammu
- 8 Sr Superintendent of Police, Rajouri
- 9 Private Secretary to Hon'ble Minister for Law and Justice for information of the Hon'ble Minister
- 10 Private Secretary to Hon'ble Minister of State for Law, Justice and Parliamentary Affairs for information of the Hon'ble MoS
- 11 General Manager, Government Press, Jammu for publication in an extra ordinary issue of the Government Gazette
- 12 Private Secretary to Secretary to Government, Department of L, J&PA for information of the Secretary
- 13 Chief Prosecuting Officer, Rajouri for information and necessary action
- 14 Public Prosecutor, Rajouri for information and necessary action
- 15 Incharge Website, Department of L, J&PA
- 16 Ishfaq Bukhari, Additional Public Prosecutor, Rajouri
- 17 SRO section, Department of LJ&PA (w 7 s c)
- 18 Concerned file

(Ashish Gupta)  
Deputy Legal Remembrancer